

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

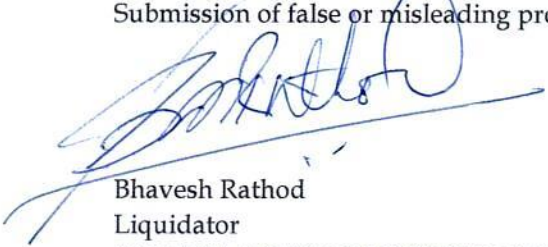
FOR THE ATTENTION OF THE STAKEHOLDERS OF PLANET 41 MOBI-VENTURE LIMITED

Sl. No.	PARTICULARS	DETAILS
1	Name of corporate debtor	Planet 41 Mobi-Venture Limited
2.	Date of incorporation of corporate debtor	13/09/2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Maharashtra, Mumbai
4.	Corporate identity number / limited liability identification number of corporate debtor	U92120MH2006PLC164541
5.	Address of the registered office and principal office (if any) of corporate debtor	122, Linkway Estate, New Link Road, Malad- West, Mumbai - 400064, Mumbai City, Mumbai, Maharashtra, India, 400064
6.	Date of closure of Insolvency Resolution Process	14 th June 2023
7	Liquidation commencement date of corporate debtor	16 th February 2024 (Order downloaded on 20 th February 2024)
8	Name and registration number of the insolvency professional acting as liquidator	Mr. Bhavesh Rathod IBBI/IPA-001/IP-P01200/2018-19/11910
9	Address and e-mail of the liquidator, as registered with the Board	12D, White Spring, A wing, Rivali Park Complex, Western Express Highway, Borivali East, Mumbai 400066. Email: bhavesh76@gmail.com;
10	Address and email to be used for correspondence with the liquidator	Office No. 515, 5th Floor, Dimple Arcade, Thakur Complex, Kandivali East, Mumbai, Maharastra - 400101 Email: liq.planet41@yahoo.com
11	Last date for submission of claims	21 st March 2024

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of the Planet 41 Mobi-Venture Limited on 20th February 2024 under section 33 (1) of the Code.

The stakeholders of Planet 41 Mobi-Venture Limited are hereby called upon to submit their claims with proof on or before 21st March 2024 to the liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.


Bhavesh Rathod
Liquidator
(IBBI/IPA-001/IP-P01200/2018-19/11910)
Date: 25th February 2024
Place: Mumbai



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1	Name of corporate debtor
2	Date of incorporation of corporate debtor
3	Authority under which corporate debtor is incorporated / registered
4	Corporate identity number / limited liability identification number of corporate debtor
5	Address of the registered office and principal office (if any) of corporate debtor
6	Date of closure of Insolvency Resolution Process
7	Liquidation commencement date of corporate debtor
8	Name and registration number of the insolvency professional acting as liquidator
9	Address and e-mail of the liquidator, as registered with the Board
10	Address and email to be used for correspondence with the liquidator
11	Last date for submission of claims
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Submission of false or misleading proof of claims shall attract penalties.	
Bhavesh Rathod Liquidator (IBBI/PA-001/IP-P01200/2018-19/11910) Date: 25th February 2024 Place: Mumbai	



BEML Land Assets Limited
(CIN: U70109KA2021G0149486)
A Government of India Company under Ministry of Defence
Reg Office- BEML Soudha, 23/1, 4th Main, SR Nagar, Bengaluru,
Karnataka-560027. Email: cs@blal.in
Website: www.blal.in Ph: 080-22963211

NOTICE OF ANNUAL GENERAL MEETING, BOOK CLOSURE
AND REMOTE E-VOTING INFORMATION

NOTICE is hereby given that the 2nd Annual General Meeting (AGM) of the Company will be held on Monday, 18th March, 2024 at 11:00 AM. IST through Video Conferencing (VC) or Other Audio Visual Means (OAVM) in compliance with the Companies Act, 2013 and Rules made thereunder, Securities and Exchange Board of India ("SEBI") (Listing Obligations and Disclosure Requirements) Regulations, 2015, Circular No. 09/2023 dated 25th September, 2023, Circular No. 10/2022 dated 28th December, 2022, Circular No. 02/2022 dated 5th May, 2022, Circular No. 21/2021 dated 14th December, 2021, Circular No. 02/2021 dated 13th January, 2021, Circular No. 14/2020 dated 8th April, 2020, Circular No. 17/2020 dated 13th April, 2020 and Circular No. 20/2020 dated 5th May, 2020 issued by Ministry of Corporate Affairs and Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated 7th October, 2023 read with SEBI/HO/CFD/CMD2/CI/A/P/2022/62 dated 13th May, 2022 issued by SEBI (collectively referred to as "the Circulars"), to transact the business set out in the Notice of the AGM. Members will be able to attend the AGM through VC/OAVM.

In compliance with the Circulars, the Notice of the AGM and Annual Report 2022-23 containing the standalone financial statements for the financial year ended 31st March, 2023, alongwith Board's Report, Auditor's Report and other documents of the Company have been sent only through e-mail to the shareholders whose e-mail address are registered with Company/Depositories. The Company has sent Notice of AGM and Annual Report only through e-mail to the shareholders on 24th February, 2024. Members are hereby informed that the Notice of the AGM and Annual Report 2022-23 are available on the Company's website at www.blal.in and on the website of the Stock Exchanges, i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and will also be available on the website of Central Depository Services (India) Limited (CDSL).

Pursuant to Section 91 of the Companies Act, 2013 read with Companies (Management and Administration) Rules, 2014, the Register of Members and Share Transfer Books of the Company shall remain closed from Tuesday, 12th March, 2024 to Monday, 18th March, 2024 (both days inclusive) for the purpose of AGM.

Pursuant to provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and Secretarial Standard on General Meeting issued by Institute of Company Secretary of India, the Company is pleased to provide to its members facility to exercise their right to vote by electronic means. The facility of casting votes members using an electronic voting system other than venue of the AGM ("remote e-voting") will be provided by Central Depository Services (India) Limited (CDSL).

The business as set forth in the Notice of the AGM will be transacted through voting by electronic means. The communication relating to remote e-voting and Notice convening the AGM has been e-mailed to the members whose e-Mail ID is registered with the Company or Depositories.

The remote e-voting will begin on Friday, 15th March, 2024 at 09:00 am and ends on Sunday, 17th March, 2024 at 05:00 p.m. IST. The remote e-voting shall not be allowed beyond the said date and time. A shareholder whose name appears in the Register Members/Beneficial owner as on the cut-off date i.e., Monday, 11th March 2024, shall only be entitled to avail the facility of remote e-voting as well as e-voting at the AGM. Any person who become member of the company after sending the Notice of the AGM and holding Share as on the cut-off date i.e., Monday, 11th March 2024, such person shall follow the same instruction for remote e-voting, e-voting and joining the virtual AGM as mentioned in the Notice. The members who have cast their vote by remote e-voting shall not be entitled to cast their vote again at the AGM,

In addition, the facility of voting through e-voting system shall also be made available during the AGM for members of the company participating in the AGM through VC/OAVM and who have not cast their vote by remote e-voting.

Members are requested to carefully read all the Notes set out in the Notice of the AGM and in particular Instructions for remote e-voting at the AGM and joining the virtual AGM.

If you have any queries or issues regarding attending AGM and e-voting from CDSL e-voting system, you can write an e-mail helpdesk.evoting@cdslindia.com or contact at toll free no, 1800-22-55-23.

All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dalvi, Sr. Manager, (CDSL) Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futurex, Mafatall Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an e-mail to helpdesk.evoting@cdslindia.com or call at toll free no. 1800 22 55 33.

For BEML Land Assets Limited

Sd/-
Place : Bengaluru
Date : 25-02-2024

Monika Mani
Company Secretary & Compliance officer

This advertisement is for information purpose only and neither constitutes an offer or an invitation or a recommendation to purchase, hold or sell securities and nor for publication, distribution or release directly or indirectly outside India. This is not an announcement for the offer document. All capitalized terms used herein and not defined herein shall have the meaning assigned to them in the Letter of Offer dated February 16, 2024 (the "Letter of Offer" or "LOF") filed with National Stock Exchange of India Limited ("NSE"), and also filed with the Securities and Exchange Board of India ("SEBI") for information and dissemination on the SEBI's website pursuant to the proviso to Regulation 3 of the SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2018 (SEBI ICDR Regulations).



SILGO RETAIL LIMITED
Corporate Identification Number: L36911RJ2016PLC049036

The Company was incorporated as "Silgo Retail Private Limited" on January 09, 2016, under the Companies Act, 2013 with the Registrar of Companies, Jaipur under the Companies Act, 2013. Subsequently, our Company was converted into a Public Limited Company and the name of our Company was changed to "Silgo Retail Limited" vide special resolution dated July 24, 2018 and a fresh certificate of incorporation consequent to the conversion was granted to our Company on July 28, 2018, by the Registrar of Companies, Jaipur. The registered office of our Company was originally situated at 29, Taru Chaya Nagar, Tonk Road, Sangarner, Jaipur, India. Thereafter, the registered office of our Company was changed to B-11, Mahalaxmi Nagar, Jawahar Lal Nehru Marg, Jaipur - 302 017, Rajasthan, India.

Telephone: +91 0141-4919655 | **E-mail:** info@silgo.in | **Website:** www.silgo.in | **Contact person:** Tripti Sharma, Company Secretary & Compliance Officer

OUR PROMOTERS: NITIN JAIN AND BELA AGRAWAL

ISSUE OF UP TO 1,02,70,000 FULLY PAID UP EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH OF OUR COMPANY (THE "RIGHTS EQUITY SHARES") FOR CASH AT A PRICE OF ₹ 25/- PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹ 15/- PER EQUITY SHARE) (THE "ISSUE PRICE"), AGGREGATING UP TO ₹ 2,567.50 LAKHS# ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 1 (ONE) EQUITY SHARE FOR EVERY 1 (ONE) FULLY PAID-UP EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS THURSDAY, FEBRUARY 22, 2024 (THE "ISSUE")

Assuming full subscription

NOTICE TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY

Issue Programme:

ISSUE OPENS ON	LAST DATE FOR ON MARKET RENUNCIATION*	ISSUE CLOSING ON**
WEDNESDAY, FEBRUARY 28, 2024	MONDAY, MARCH 11, 2024	FRIDAY, MARCH 15, 2024

* Eligible Equity Shareholders are requested to ensure that renunciation through off-market transfer is completed in such a manner that the Rights Entitlements are credited to the demat account of the Renouncees on or prior to the Issue Closing Date.

** Our Board or a duly authorized committee thereof will have the right to extend the Issue period as it may determine from time to time, provided that this Issue will not remain open in excess of 30 (Thirty) days from the Issue Opening Date (inclusive of the Issue Opening Date).

Further, no withdrawal of Application shall be permitted by any Applicant after the Issue Closing Date.

THE ISSUE PRICE OF EACH EQUITY SHARE IS 2.5 TIMES TO THE FACE VALUE OF THE EQUITY SHARE.

ASBA | Simple, Safe, Smart way of making an Application - Make use of it!!! | * Applications Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account. For further details, check section on ASBA below.

Facility for Applications in this Issue

ASBA Facility: Investors can submit either the Application Form in physical mode to the Designated Branches of the SCsBs or online/electronic Application through the website of the SCsBs (if made available by such SCsB) authorizing the SCsB to block the Application Money in an ASBA Account maintained with the SCsB. Application through ASBA facility in electronic mode will only be available with such SCsBs who provide such facility.

Investors applying through the ASBA facility should carefully read the provisions applicable to such Applications before making their Application through the ASBA process. For details, please refer to Paragraph titled "Procedure for Application through the ASBA process" beginning on page 150 of the Letter of Offer.

Please note that subject to SCsBs complying with the requirements of SEBI circular bearing reference number CIR/CFD/DIL/13/2012 dated September 25, 2012, within the periods stipulated therein. Applications may be submitted at the Designated Branches of the SCsBs.

Further, in terms of the SEBI circular bearing reference number CIR/CFD/DIL/13/2012 dated January 02, 2013, it is clarified that for making Applications by SCsBs on their own account using ASBA facility, each such SCsB should have a separate account in its own name with any other SEBI registered SCsB(s). Such account shall be used solely for the purpose of making an Application in this Issue and clear demarcated funds should be available in such account for such an Application.

Applications Supported by blocked amount (ASBA). Investors desiring to make an Application in this Issue through ASBA process, may submit the Application Form to the Designated Branch of the SCsB or online/electronic Application through the website of the SCsBs (if made available by such SCsB) for authorising such SCsB to block Application Money payable on the Application in their respective ASBA Accounts. For the list of banks which have been notified by SEBI to act as SCsBs for the ASBA process, please refer to https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=34. For details on Designated Branches of SCsBs collecting the Application Form, please refer the above-mentioned link. Please note that subject to SCsBs complying with the requirements of SEBI Circular No. CIR/CFD/DIL/13/2012 dated September 25, 2012 within the periods stipulated therein, ASBA Applications may be submitted at the Designated Branches of the SCsBs, in case of Applications made through ASBA facility.

ELIGIBLE EQUITY SHAREHOLDERS UNDER THE ASBA PROCESS MAY PLEASE NOTE THAT THE EQUITYSHARES UNDER THE ASBA PROCESS CAN BE ALLOTTED ONLY IN DEMATERIALIZED FORM AND TO THE SAME DEPOSITORY ACCOUNT IN WHICH THE EQUITY SHARES ARE HELD BY SUCH ASBA APPLICANT ON THE RECORD DATE I.E., THURSDAY, FEBRUARY 22, 2024.

Applications on Plain Paper under ASBA process

An Eligible Equity Shareholder who is eligible to apply under the ASBA process may make an Application to subscribe to this Issue on plain paper in case of non-receipt of Application Form as detailed above and only such plain paper applications which provide all the details required in terms of Regulation 3 of the SEBI ICDR Regulations shall be accepted by SCsBs.

Alternatively, Eligible Equity Shareholders may also use the Application Form available online on the websites of our Company, the Registrar to the Issue, the Lead Manager, NSE to provide requisite details.

An Eligible Equity Shareholder shall submit the plain paper Application to the Designated Branch of the SCsB for authorising such SCsB to block Application Money in the said bank account maintained with the same SCsB. Applications on plain paper will not be accepted from any address outside India.

Please note that the Eligible Equity Shareholders who are making the Application on plain paper shall not be entitled to renounce their Rights Entitlements and should not utilize the Application Form for any purpose including renunciation even if it is received subsequently.

The application on plain paper, duly signed by the Eligible Equity Shareholder including joint holders, in the same order and as per specimen recorded with his bank, must reach the office of the Designated Branch of the SCsB before the Issue Closing Date and should contain the following particulars:

- Name of our Issuer, being Silgo Retail Limited;
- Name and address of the Eligible Equity Shareholder including joint holders (in the same order and as per specimen recorded with our Company or the Depository);
- Registered Folio Number/ DP and Client ID No.;
- Number of Equity Shares held as on Record Date;
- Allotment option preferred - only Demat form;
- Number of Rights Equity Shares entitled to;
- Number of Rights Equity Shares applied for;
- Number of Additional Rights Equity Shares applied for, if any;
- Total number of Rights Equity Shares applied for within the Right Entitlements;
- Total amount paid at the rate of ₹ 25/- per Rights Equity Share;
- Details of the ASBA Account such as the account number, name, address and branch of the relevant SCsB;
- In case of NR Eligible Equity Shareholders making an application with an Indian address, details of the NRE/FCNR/NRO Account such as the account number, name, address and branch of which the account is maintained;
- Except for Applications on behalf of the Central or State Government, the residents of Sikkim and other details of the Applicants as required by the courts, PAN of the Eligible Equity Shareholder and for each Eligible Equity Shareholder in case of joint names, irrespective of the total value of the Rights Equity Shares applied for pursuant to the Issue. Documentary evidence for exemption to be provided by the Applicants;
- Authorisation to the Designated Branch of the SCsB to block an amount equivalent to the Application Money in the ASBA Account;
- Signature of the Eligible Equity Shareholder (in case of joint holders, to appear in the same sequence and order as they appear in the records of the SCsB);
- Additionally, all such Applicants are deemed to have accepted the following:

"I/We understand that neither the Rights Entitlement nor the Rights Equity Shares have been, and will be, registered under the United States Securities Act of 1933, as amended ("US Securities Act") or any United States state securities laws, and may not be offered, sold, resold or otherwise transferred within the United States or to the territories or possessions thereof ("United States"). I/we understand that the United States person as defined in the United States Securities Act ("Regulation S"). I/we understand the Rights Equity Shares referred to in this application are being offered in India but not in the United States. I/we understand the offering to which this application relates is not, and under no circumstances is to be construed as, an offering of any Rights Equity Shares or Rights Entitlement for sale in the United States, or as a solicitation therein of an offer to buy any of the said Rights Equity Shares or Rights Entitlement in the United States. Accordingly, I/we understand this application should not be forwarded to or transmitted in or to the United States at any time. I/we confirm that I/we are not a resident of the United States and understand that neither us, nor the Registrar, or any other person acting on behalf of us will accept subscriptions from any person, or the agent of any person, who appears to be, or who we, the Registrar, or any other person acting on behalf of us have reason to believe is a resident of the United States "U.S. Person" (as defined in Regulation S) or is ineligible to participate in the Issue under the securities laws of their jurisdiction.

"I/We will not offer, sell or otherwise transfer any of the Equity Shares which may be acquired by us in any jurisdiction or under any circumstances in which such offer or sale is not authorized or to any person to whom it is unlawful to make such offer, sale or invitation except under circumstances that will result in compliance with applicable laws or regulations. We satisfy, and each account for which we are acting satisfies, all suitability standards for investors in investments of the type subscribed for herein imposed by the jurisdiction of our residence.

I/We understand and agree that the Rights Entitlement and Rights Equity Shares may not be reoffered, resold, pledged or otherwise transferred except in an offshore transaction in compliance with Regulation S, or otherwise pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the US Securities Act.

I/We hereby make representations, warranties and agreements set forth herein.

I/We acknowledge that the Company, the Lead Manager, its affiliates and others will rely upon the truth and accuracy of the foregoing representations, warranties and agreements set forth therein."

Please note that, if the shareholder makes an application using the application form as well as plain paper, both the application shall be liable to be rejected at the option of the issuer.

Procedure for Renunciation of Rights Entitlements

The Eligible Equity Shareholders may renounce the Rights Entitlements, credited to their respective demat accounts, either in full or in part (a) by using the secondary market platform of the Stock Exchange (the "On Market Renunciation"); or (b) through an off-market transfer (the "Off Market Renunciation"), during the Renunciation Period. The Investors should have the demat Rights Entitlements credited/lying in his/her own demat account prior to the renunciation. The trades through On Market Renunciation and Off Market Renunciation will be settled by transferring the Rights Entitlements through the depository mechanism.

In accordance with the SEBI ICDR Master Circular, the resident Eligible Equity Shareholders, who hold Equity Shares in physical form as on Record Date shall be required to provide their demat account details to our Company or the Registrar to the Issue for credit of REs not later than two working days prior to issue closing date, such that credit of REs in their demat account takes place at least one day before issue closing date, thereby enabling them to renounce their Rights Entitlements through Off Market Renunciation.

Investors may be subject to adverse foreign, state or local tax or legal consequences as a result of trading in the Rights Entitlements. Investors who intend to trade in the Rights Entitlements should consult their tax advisor or stock broker regarding any cost, applicable taxes, charges and expenses (including brokerage) that may be levied for trading in Rights Entitlements.

OUR COMPANY AND THE LEAD MANAGER ACCEPTS NO RESPONSIBILITY TO BEAR OR PAY ANY COST, APPLICABLE TAXES, CHARGES AND EXPENSES (INCLUDING BROKERAGE), AND SUCH COSTS WILL BE INCURRED SOLELY BY THE INVESTORS.

PLEASE NOTE THAT THE RIGHTS ENTITLEMENTS WHICH ARE NEITHER RENOUNCED NOR SUBSCRIBED BY THE INVESTORS ON OR BEFORE THE ISSUE CLOSING DATE SHALL LAPSE AND SHALL BE EXTINGUISHED AFTER THE ISSUE CLOSING DATE.

a) On Market Renunciation

The Eligible Equity Shareholders may renounce the Rights Entitlements, credited to their respective demat accounts by trading/selling them on the secondary market platform of the Stock Exchange through a registered stock broker in the same manner as the existing Equity Shares of our Company.

In this regard, in terms of provisions of the SEBI ICDR Regulations and the SEBI ICDR Master Circular, the Rights Entitlements credited to the respective demat accounts of the Eligible Equity Shareholders shall be admitted for trading on the Stock Exchange under ISIN INE011I20013 subject to requisite approvals. Prior to the Issue Opening Date, our Company will obtain the approval from the Stock Exchange for trading of Rights Entitlement. No assurance can be given regarding the active or sustained On Market Renunciation or the price at which the Rights Entitlements will trade. The details for trading in Rights Entitlements will be as specified by the Stock Exchange from time to time.

The Rights Entitlements are tradable in dematerialized form only. The market lot for trading of Rights Entitlements is 1 (One) Rights Entitlements.

The On Market Renunciation shall take place only during the Renunciation Period for On Market Renunciation, i.e., Monday, February 26, 2024 to Friday, March 15, 2024 (both days inclusive).

The Investors holding the Rights Entitlements who desire to sell their Rights Entitlements will have to do so through their registered stock brokers by quoting the ISIN INE011I20013 and indicating the details of the Rights Entitlements they intend to sell. The Investors can place order for sale of Rights Entitlements only to the extent of Rights Entitlements available in their demat account.

The On Market Renunciation shall take place electronically on secondary market platform of NSE under automatic order matching mechanism and on "T+1 rolling settlement basis", where "T" refers to the date of trading. The transactions will be settled on trade-for-trade basis. Upon execution of the order, the stock broker will issue a contract note in accordance with the requirements of the Stock Exchange and the SEBI.

b) Off Market Renunciation

The Eligible Equity Shareholders may renounce the Rights Entitlements, credited to their respective demat accounts by way of an off-market transfer through a Depository Participant. The Rights Entitlements can be transferred in dematerialized form only.

Eligible Equity Shareholders are requested to ensure that renunciation through off-market transfer is completed in such a manner that the Rights Entitlements are credited to the demat account of the Renouncees on or prior to the Issue Closing Date to enable Renouncees to subscribe to the Rights Equity Shares in the Issue.

The Investors holding the Rights Entitlements who desire to transfer their Rights Entitlements will have to do so through their Depository Participant by issuing a delivery instruction slip quoting the ISIN INE011I20013, the details of the buyer and the details of the Rights Entitlements they intend to transfer. The buyer of the Rights Entitlements (unless already having given a standing receipt instruction) has to issue a receipt instruction slip to their Depository Participant. The Investors can transfer Rights Entitlements only to the extent of Rights Entitlements available in their demat account.

The instructions for transfer of Rights Entitlements can be issued during the working hours of the depository participants. The detailed rules for transfer of Rights Entitlements through off-market transfer shall be as specified by the NSDL and CDSL from time to time.

The renunciation from non-resident Eligible Equity Shareholder(s) to resident Indian(s) and vice versa shall be subject to provisions of FEMA Rules and other circular, directions, or guidelines issued by RBI or the Ministry of Finance from time to time. However, the facility of renunciation shall not be available to or operate in favour of an Eligible Equity Shareholders being an erstwhile CCB unless the same is in compliance with the FEMA Rules and other circular, directions, or guidelines issued by RBI or the Ministry of Finance from time to time.

Please note that the Rights Entitlements which are neither renounced nor subscribed by the investors on or before the issue closing date shall lapse and shall be extinguished after the issue closing date.

Procedure for application by Resident Eligible Equity Shareholders holding Equity Shares in physical form

Please note that in accordance with Regulation 77A of the SEBI ICDR Regulations read with the SEBI ICDR Master Circular, the credit of Rights Entitlements and Allotment of Equity Shares shall be made in dematerialised form only.

Such Eligible Equity Shareholders holding shares in physical form, as applicable, can update the details of their respective demat accounts on the website of the Registrar (i.e. www.bigshareonline.com). Accordingly, Eligible Equity Shareholders holding Equity Shares in physical form as on Record Date and desirous of subscribing to Equity Shares in this Issue are advised to furnish their relevant details (such as copies of self-attested PAN and details of address proof by way of uploading on Registrar website the records confirming the legal and beneficial ownership of their respective Equity Shares) along with the details of their demat account to the Registrar or our Company at least two Working Days prior to the Issue Closing Date, to enable the credit of their Rights Entitlements in their respective demat accounts at least one day before the Issue Closing Date, to enable such Eligible Equity Shareholders to make an application in the Issue, and this communication shall serve as an intimation to such Eligible Equity Shareholders in this regard. Such Eligible Equity Shareholders can make an Application only after the Rights Entitlements is credited to their respective demat accounts.

Resident Eligible Equity Shareholders are also requested to ensure that their demat account, details of which have been provided to the Company or the Registrar are active to facilitate the aforementioned transfer.

In accordance with the SEBI ICDR Master Circular, the Resident Eligible Equity Shareholders, who hold Equity Shares in physical form as on Record Date and who have not furnished the details of their demat account to the Registrar or our Company at least two Working Days prior to the Issue Closing Date shall not be eligible to make an Application for Rights Equity Shares against their Rights Entitlements with respect to the equity shares held in physical form.

Allotment of the Rights Equity Shares in Dematerialized Form: Please note that the rights equity shares applied for in this issue can be allotted only in dematerialized form and to the same depository account in which our equity shares are held by such investor on the record date. For details, please refer to "Allotment addresses/ refund orders/unblocking of ASBA accounts" beginning on page 163 of this Letter of Offer.

Dispatch of the Abridged Letter of Offer (ALOF) and application form: In accordance with the SEBI ICDR Regulations, our Company will send through email or registered post or speed post, the Letter of Offer/Abridged Letter of Offer, Rights Entitlement Letter, the Application Form and other applicable issue material to the email addresses or registered address of all the Eligible Equity Shareholders who have provided their Indian addresses to our Company. The Letter of Offer will be provided, only through email, by the Registrar on behalf of our Company to the Eligible Equity Shareholders who have provided their Indian addresses to our Company and who make a request in this regard. In accordance with the above, the dispatch of the Abridged Letter of Offer, the Rights Entitlement Letter along with the Application form has been completed in electronic form through email **Saturday, February 24, 2024** by Registrar to the Issue and by speed Post on **Saturday, February 24, 2024** by the company. The shareholders may obtain duplicate copies of the application form in case they do not receive the application form within a reasonable time after opening of the right to apply. The Letter of Offer of the Registrar will be sent dispatched, by the Registrar to the Issue on behalf of our Company to the Eligible Equity Shareholders who have provided Indian addresses and who have made a request in this regard. In case such Eligible Equity Shareholders have provided their valid e-mail address, the Letter of Offer will be sent only to their valid e-mail address and in case such Eligible Equity Shareholders have not provided their e-mail address, then the Letter of Offer will be dispatched, on a reasonable effort basis, to the Indian addresses provided by them.

a. Credit of Rights Entitlements in demat accounts of Eligible Equity Shareholders:

In accordance with Regulation 77A of the SEBI ICDR Regulations read with the SEBI ICDR Master Circular, the credit of Rights Entitlements and Allotment of Rights Equity Shares shall be made in dematerialized form only. Prior to the Issue Opening Date, our Company shall credit the Rights Entitlements to (i) the demat accounts of the Resident Eligible Equity Shareholders holding the Equity Shares in dematerialised form; and (ii) a demat suspense escrow account (namely, "SILGO RETAIL LIMITED RIGHTS ISSUE SPECIAL ENTITLEMENT DEMAT ACCOUNT") opened by our Company, for the Eligible Equity Shareholders which would comprise Rights Entitlements relating to (a) Equity Shares held in a demat suspense account pursuant to Regulation 39 of the SEBI Listing Regulations; or (b) Equity Shares held in the account of IEPF authority; or (c) the demat accounts of the Resident Eligible Equity Shareholder which are frozen or details of which are unavailable with the Registrar on the Record Date; or (d) credit of the Rights Entitlements returned/reversed/failed; or (e) the ownership of the Equity Shares currently under dispute, including any court proceedings; or (f) Equity Shares held by Eligible Equity Shareholders holding Equity Shares in physical form, as applicable, as on Record Date where details of demat accounts are not provided by Eligible Equity Shareholders to our Company or Registrar; or (g) non-institutional equity shareholders in the United States.

Resident Eligible Equity Shareholders holding Equity Shares in physical form as on the Record Date i.e., **Thursday, February 22, 2024**, are requested to provide relevant details (such as copies of self-attested PAN and details of address proof by way of uploading on Registrar website the records confirming the legal and beneficial ownership of their respective Equity Shares) not later than two Working Days prior to the Issue Closing Date i.e., in order to be eligible to apply for this Issue. Resident Eligible Equity Shareholders are also requested to ensure that their demat account, details of which have been provided to the Company or the Registrar are active to facilitate the aforementioned transfer.

In accordance with the SEBI Rights Issue Circulars, the Resident Eligible Equity Shareholders, who hold Equity Shares in physical form as on Record Date and who have not furnished the details of their demat account to the Registrar or our Company at least two Working Days prior to the Issue Closing Date i.e., shall not be eligible to make an Application for Rights Equity Shares against their Rights Entitlements with respect to the equity shares held in physical form.

In cases where multiple applications are submitted, including cases where an investor submits multiple Applications along with a plain paper Application or multiple plain paper Applications, such Applications shall be treated as multiple applications and are liable to be rejected. Investors are requested to strictly adhere to these instructions. Failure to do so could result in an Application being rejected, with our Company, Lead Manager and the Registrar not having any liability to the Investor. The plain paper Application format will be available on the website of the Registrar at **www.bigshareonline.com**. Our Company, the Lead Manager and the Registrar shall not be responsible if the Applications are not uploaded by SCsB or funds are not blocked in the Investors' ASBA Accounts on or before the Issue Closing Date.

Last date for Application

The last date for submission of the duly filled in Application Form is **Friday, March 15, 2024**, i.e., Issue Closing Date. Our Board or any committee thereof may extend the said period for such period as it may determine from time to time, subject to the provisions of the Articles of Association, and subject to the Issue Period not exceeding 30 days from the Issue Opening Date (inclusive of the Issue Opening Date).

If the Application Form is not submitted with an SCsB, uploaded with the Stock Exchange and together with the amount payable is either (i) not blocked with an SCsB; or (ii) not received by the Bankers to the Issue on or before the close of banking hours on the Issue Closing Date or such date as may be extended by our Board or any committee thereof, the invitation to offer contained in the Letter of Offer shall be deemed to have been declined and our Board or any committee thereof shall be at liberty to dispose of the Equity Shares hereby offered, as provided under "Terms of the Issue - Basis of Allotment" beginning on page 162 of this Letter of Offer.

Please note that on the Issue Closing Date, Applications through ASBA process will be uploaded until 5.00 p.m. (Indian Standard Time) or such extended time as permitted by the Stock Exchange.

Listing and trading of the Equity Shares to be issued pursuant to this Issue

The existing Equity Shares of our Company are listed and traded under the ISIN: INE011I01013 (NSE Symbol: SILGO) on NSE. The Rights Equity Shares shall be credited to a temporary ISIN which will be frozen until the receipt of the final listing/ trading approvals from the Stock Exchanges. Upon receipt of such listing and trading approvals, the Rights Equity Shares proposed to be issued pursuant to the Issue shall be debited from the temporary ISIN and credited in the existing ISIN and thereafter be available for trading under the existing ISIN as fully paid-up Equity Shares of our Company. The temporary ISIN shall be kept blocked till the receipt of final listing and trading approval from the Stock Exchange.

Disclaimer clause of SEBI: The Draft Letter of Offer has not been filed with SEBI in terms of SEBI ICDR Regulations as the size of the issue is less than ₹ 5,000 lakhs.

Disclaimer clause of NSE: It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the letter of offer has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the letter of offer. The investors are advised to refer to the letter of offer for the full text of the "Disclaimer Clause of NSE".

Availability of issue materials:

In accordance with the SEBI ICDR Regulations, SEBI ICDR Master Circular and the ASBA Circulars, our Company will send/dispatch at least three days before the Issue Opening Date, the Abridged Letter of Offer, the Entitlement Letter, Application Form and other issue material ("Issue Materials") only to the Eligible Shareholders who have provided an India address to our Company and who are located in jurisdictions where the offer and sale of the Rights Entitlement or Right Shares is permitted under laws of such jurisdictions and does not result in and may not be construed as, a public offering in such jurisdictions. In case the Eligible Shareholders have provided their valid e-mail address, the Issue Materials will be sent only to their valid e-mail address and in case the Eligible Shareholders have not provided their e-mail address, then the Issue Materials will be dispatched, on a reasonable effort basis, to the India addresses provided by them.

Further, the Letter of Offer will be sent/dispatched, by the Registrar to the Issue on behalf of our Company to the Eligible Shareholders who have provided their Indian addresses and have made a request in this regard.

Investors can also access the Draft Letter of Offer, this Letter of Offer, the Abridged Letter of Offer and the Application Form (provided that the Eligible Equity Shareholder is eligible to subscribe for the Rights Equity Shares under applicable securities laws) on the websites of:

- Our Company at **www.silgo.in**.
- The Registrar to the Issue at **www.bigshareonline.com**
- The Lead Manager at **www.srujanalpha.com**
- The Stock Exchange at **www.nseindia.com**.

Bankers to the issue and Refund Banker: Axis Bank Limited

Monitoring Agency: Not applicable

For "Risk Factors" and other details, kindly refer page no. 16 of the Letter of Offer

Other important links and helpline

The Investors can visit following links for the below-mentioned purposes:

- Frequently asked questions and online/electronic dedicated investor helpdesk for guidance on the Application process and resolution of difficulties faced by the Investors: **www.bigshareonline.com**.
- Update of Indian address/ e-mail address/ phone or mobile number in the records maintained by the Registrar or our Company: **www.bigshareonline.com**
- Update of demat account details by Eligible Equity Shareholders holding shares in physical form: **www.bigshareonline.com**
- Submission of self-attested PAN, client master sheet and demat account details by non-resident Eligible Equity Shareholders: **www.bigshareonline.com**
- Please Note that Our Company, the Lead Manager, and Registrar to issue will not be liable for Non Dispatched of Physical Copies of the Issue Material, including the Letter of Offer, The Abridged Letter of Offer, The Right Entitlement and the Application Form.
- Please Note that Our Company, the Lead Manager, and Registrar to issue will not be liable for Non Dispatched of Physical Copies of the Issue Material, including the Letter of Offer, The Abridged Letter of Offer, The Right Entitlement and the Application Form.

LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE
 Srujan Alpha Capital Advisors LLP Registered Office: 112A, Arun Bazar, Swami Vivekananda Road, Malad West, Mumbai-400064 Maharashtra Correspondence Address: 824 & 825, Corporate Avenue, Sonawala Rd, opposite Atlanta Centre, Sonawala Industrial Estate, Goregaon, Mumbai- 400064 Tel: +91-22- 46030709 E-mail: Website: www.srujanalpha.com Contact Person: Mr. Jinesh Doshi LLPIN No.: AAU-1680 SEBI Contact Person: INIM000012829	 Bigshare Services Private Limited Office No. 36-2, 6th Floor, Pinnacle Business Park, Next to Ahura Center, Mahakali Caves Road, Andheri East, Mumbai-400093 Tel: +91 22-6263 8200 Fax No: +91 22-6263 8299 E-mail: rightsissue@bigshareonline.com Investor Grievance ID: investor@bigshareonline.com Website: www.bigshareonline.com Contact Person: Mr. Mosses Shirat SEBI Registration No. INR000001385

COMPANY SECRETARY AND COMPLIANCE OFFICER

CS Tripti Sharma, Registered Office: B-11, Mahalaxmi Nagar, Jawahar Lal Nehru Marg, Jaipur - 302 017, Rajasthan, India; Tel: +91 0141-4919655, Email: info@silgo.in Website: www.silgo.in

Investors may contact the Registrar to the Issue or our Company Secretary for any pre-issue or post-issue related matters. All grievances relating to the ASBA process may be addressed to the Registrar, with a copy to the SCsBs (in case of ASBA process), giving full details such as name, address of the Applicant, contact number(s), e-mail address of the sole/first holder, folio number or demat account number, number of Rights Equity Shares applied for, amount blocked (in case of ASBA process), ASBA Account number and the Designated Branch of the SCsBs where the Application Form or the plain paper application, as the case may be, was submitted by the Investors along with a photocopy of the acknowledgement slip (in case of ASBA process).

For Silgo Retail Limited
On behalf of Board of Directors

Sd/-
Tripti Sharma
Company Secretary and Compliance Officer

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